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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.1461/94.

Dt. of Decision : 04-08-97.

1. KVLN Murthy	23. G.Harikrishna
2. M.N.Rao	24. T.Suryanarayana
3. N.Anjaneya Murthy	25. C S N Prasad
4. J.Venkateswarlu	26. K.V.Narasimha Rao
5. G S Rama Prasad	27. NPVR Satyanarayana
6. D V Sastry	28. A. Jayaramappa
7. B.Venkateswarlu	29. P.M.Krishna Rao
8. M.Satyanarayana	30. G.Venkateswarlu
9. R.Koteswara Rao	31. G.Surya Prakasam
10. DVSSR Anjaneyulu	32. MRS Prakasa Rao
11. C.R.Sarma	33. T.Rama Swamy
12. K.Durga Prasad	34. K.Singaiah
13. Md.Kareemuddin	35. I V Ramana
14. K T S Gopal	36. S.Surya Rao
15. S.Satyanarayana	37. K.Sangameswara Rao
16. D.Mallikharjuna	38. K.S.S.Bhava Chari
17. GV Nageswara Rao	39. A.Satyamurthy
18. N S Murthy	40. B.R.Krishnam Naidu
19. S Sudhakar Gupta	41. M.Subba Rao
20. D.Ramachandra Reddy	42. NVS Prakasam
21. S.Ratnagopala Rao	43. D.Venkatnarayana
22. B.Nagesh Rao	44. K.A.Suryanarayana

.. Applicants.

Vs

1. The Secretary to Govt.of India, Telecomunication, Sanchar Bhavan, New Delhi.	
2. The Secretary to Govt. of India, Min. of Finance, Govt.of India, New Delhi.	
3. The Chairman, Telecom Commission, New Delhi.	
4. The Chief General Manager, A.P.Telemc Circle,Hyderabad.	
5. The Chief General Manager, Southern Telecom Region, Madras.	
6. The Director General, Telecom Engg.Centre, Taramandal, Saifabad, Hyderabad.	.. Respondents.

Counsel for the applicants : Mr.K.L.Narasimha

Counsel for the respondents : Mr.V.Bhimanna,Addl.CGSC.
CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

..2

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr.K.L.Narasimha, learned counsel for the applicants and Mr.V.Bhimanna, learned counsel for the respondents.

2. The 44 applicants in the present OA have filed this OA ^{for} praying ~~with~~ the following reliefs:-

- a) Declare the action of the respondents in not granting the personal pay as granted to our juniors in Annexure-III as per the revised seniority list as illegal, arbitrary and unconstitutional and consequently;
- b) declare that the applicants herein are also entitled for the same and identical benefits as that of their juniors, and consequently;
- c) direct the respondents to grant the personal pay as is granted as per para-2 of the impugned order from the date of the juniors are paid and such other orders as are deemed fit and proper & fix our pay on par with our juniors with all consequential benefits.

3. It is now submitted by the learned ~~.....~~ applicants that he is not pressing this OA as the applicants have already got their reliefs. In view of the above, the OA is disposed of as not pressed. No costs.

B.S.JAI PARAMESHWAR
(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)

R.RANGARAJAN
(R.RANGARAJAN)
MEMBER (ADMN.)

Dated the 04th August, 1997.
(Dictated in the Open Court)

spr

D.R.
Amby. 5088.

Copy to:-

- *1. The Secretary to Govt. of India, Min. of Communications, Dept. of Telecommunication, Sancha^r Bhavan, New Delhi.
2. The Secretary to G.O.I. Min. of Finance, New Delhi.
3. The Chairman, Telecom Commission, New Delhi.
4. The Chief GeneralManager, A.P. Telecom Circle Hyderabad.
5. The Chirf GeneralManager, Southern Telecom Region, Madras.
6. The Director General, Telecom Engg. Centre, Taramandal, Saifabad, Hyderabad.
7. One Copy to Mr. K. L. Narasimha. Advocate, CAT, Hyd.
8. One Copy to Mr. V. Bhimanna, Addl CGSC, Hyd.
9. One copy to D.R. (A).
10. One Duplicate Copy.

Upr.

(10)

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COMP. RED. BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.R. AGARWAL (M) (S)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWARI
(M) (S)

Dated: 4-8-97

ORDER/JUDGEMENT

M.W.R.A/C.A.NO.

in

C.A.NO. 1461/94,

Admitted and Interim Directions
Issued

ALLOWED

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

